

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-1032/ND/2018

IN THE MATTER OF:

M/s. Punjab National Bank (International) Ltd.

....PETITIONER

Vs.

M/s. Superior Industries Ltd.

....RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 09.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

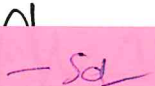
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial Creditor :Mr. Mithilesh Kumar Pandey,
Advocate and Mr. Krishnendu
Datta, Advocates.**

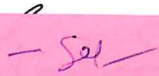
**For the Respondent/Corporate Debtor :Mr. Anil Airi, Sr. Advocate with
Mr. Ravi Krishan Chandna, Mr.
Manit Moorjani and Mr. Mudit
Ruhella, Advocates.**

ORDER

Heard the submissions made by the learned counsel for both the parties.
Counsels may be in readiness to argue the matter on the next date of hearing
and post the matter after three weeks on **17th August 2021.**


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**(Hemant Kumar Sarangi)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**

(Anjula)